

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl)... 2006

(From the judgement and order dated 29/04/2005 in CRLA No. 149/2001
of The HIGH COURT OF BOMBAY AT NAGPUR)

BHAGWAN BAHADURE

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

(With CRLMP No.5423/2006 - for c/delay in filing SLP)

Date: 04/07/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s)

Mrs. June Chaudhari,Adv.

Ms. Sumita Chaudhari,Adv.

Mr. S. Nand,Adv.

Mr. Rahul M. Alex,Adv.

Mr. Rajeev Mishra,Adv.

for M/S P.H. Parekh & Co.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Issue notice limited to the nature of offence.

(Neena Verma)

(Vijay Aggarwal)

Court Master

Court Master

